

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5233
ANSWERED ON:29.04.2005
SHETTY COMMISSION
Khanna Shri Avinash Rai

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government had constituted Shetty Commission for fixing Pay and allowance of judges and to bring parity in it;
- (b) if so, whether the said Commission has submitted its report to the Government;
- (c) if so, the details thereof;
- (d) the reaction of the Government thereto; and
- (e) the number of States providing pay and allowances and other facilities to the Judges in accordance with the said report at present?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW & JUSTICE (SHRI K.VENKATAPATHY)

(a) to (d): Yes, Sir. In pursuance of the directions of the Hon'ble Supreme Court of India, the First National Judicial Pay Commission (FNJPC) (Shetty Commission) was constituted by the Government of India on 21.3.1996 under the Chairmanship of Justice K.J. Shetty. The Commission submitted its Report to the Prime Minister on 11.11.1999. The Commission made wide ranging recommendations covering salary structure, emoluments and other conditions of service of judicial officers throughout the country, including higher pay for judicial officers. The various recommendations of FNJPC have been implemented by the Central Government, with approval from the Cabinet, in so far as they relate to the judicial officers of the Union Territories, including the NCT of Delhi for which the Central Government is administratively responsible, vide orders dated 11.10.2001, 11.3.2002 and 11.02.2005.

(e) : Since the Department of Justice is administratively responsible in respect of judicial officers in the Union Territories only, the detailed information regarding implementation of the recommendations of Shetty Commission in States is not available with us. However, the Supreme Court is also monitoring the implementation of the Shetty Commission recommendations by all the States, who are also respondents in the WP (Civil) No.1022 of 1989 - All India Judges Association & ors Vs. Union of India & ors.